capacity, construction of 5.000 tonnes godown at Nurpur in District Kangra is likely to commence shortly.

- (c) The godown at Nurpur is expected to be completed during 1988-89 at an estimated cost of Rs. 84.34 lakhs.
- (d) At the remaining 6 centres, the Food Corporation of India would take up construction after suitable land has been made available by the State Government.

Delimitation of Constituencies

336. PROF. NARAIN CHAND PARA-SHAR: Will the Minister of LAW AND JUS-TICE be pleased to state:

- (a) the latest progress made in the fresh delimitation of the Constituencies as recommended by the Election Commission with the amendment of Articles 82 and 170 (iii); and
- (b) the reasons for delay in taking a decision in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) and (b). This matter is being considered as part of proposals of the Election Commission for electoral reforms. Final decision in the matter has to be taken after discussions with political parties. Such discussions have not taken place yet.

Allocation of imported edible oils to Vanaspati manufacturers

337. SHRIMATI BASAVARAJESWARI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether an increase in the percentage of allocation of imported edible oils to vanaspati manufacturers is being considered by Government in view of the rise in the price of vanaspati which have moved up in the month of April, 1987; and

(b) if so, the percentage increase proposed to be allowed in order to arrest the rise in price of vanaspati?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPP-LIES (SHRI GHULAM NABI AZAD): (a) and (b). The allocation of imported edible oils to vanaspati industry has been increased from 30% of the requirement of vanaspati industry in February, 1987 to 60% in July 1987. This allocation is made from month to month keeping in view the prices and availability of indigenous permitted oils to maintain the prices of vanaspati at a reasonable level.

Salary, Allowances and Pension of **Members of Parliament**

338. SHRI SRIBALLAV PANIGRAHI: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) whether it has come to the notice of Government that in some States the salary. allowances and the pension of Members of Legislative Assemblies are higher than that of the Members of Parliament: and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) As per information received from various State Governments, it has been found that in none of the States, the salary of Legislators is more than that of the Members of Parliament. However, it has been observed that the pension and allowances in some of the States are slightly higher than that of Members of Parliament.

(b) In Indian Federal set-up the State Legislatures are fully competent to fix the salary, allowances and pension members of the Legislative Assemblies.

There is no co-relation between the salaries, allowances and pension of